

M.S Case No. 204/2021

Present: S.J Deb

Munsiff No.1, Dibrugarh

Dated-15.12.2021

C.R received from Ld. Civil Judge, Dibrugarh for disposal.

Plaintiff is represented.

By this order this Court is going to dispose petition No.3118/2021, filed under Order XXIII Rule 1 CPC by the plaintiff.

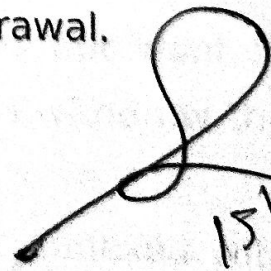
The plaintiff vide the aforesaid petition submitted that the defendant has compromised the loan amount with the plaintiff and as such the plaintiff bank does not want to proceed with the case any more and wants to withdraw the case.

Perused the letter of the plaintiff bank annexed with the petition.

Considering the submissions made by the plaintiff this Court has no objection in granting the prayer of the plaintiff . Hence, the prayer is allowed.

The petition No.3118/2021 is allowed and disposed of accordingly.

The instant case is disposed of on withdrawal.



15/12/21

Munsiff No. 1
Dibrugarh